

[Translation]

SHRI DEEN DAYAL JOSHI (Kota) : Mr. Speaker, Sir, it is unfortunate that the terrorist activities of the Punjab militants are spreading to other parts of country too. I would like to submit that a meeting of the militants was held in Kotkapura—last Tuesday in which three new Generals were appointed—for Rajasthan Jogendra Singh, for Abohar adjoining Rajasthan Bhai Bhupendra Singh and for Ferozepur, Dharam Singh was appointed as General. Besides, three terrorists were nabbed in Rajasthan on Tuesday night when they were going to Ganganagar from Bikaner. Both of them also have given some clues about terrorists activities. Two of these terrorists have since fled from the police custody and are likely to cross over of Pakistan. These terrorists are a cause of serious concern to the entire nation because their activities are no more confined to Punjab alone. Today itself, five policemen have been killed in Bijnor and Shahjahanpur which is a matter of serious concern. Through this adjournment motion, I want the hon. Minister of Home Affairs to make a categorical statement on the activities of the terrorists. The Government has taken no concrete steps to check the activities of terrorists in Kota and Ganganagar. I would request the Government to take effective steps on an urgent basis.

SHRI CHANDRAJIT YADAV (Azamgarh) : Mr. Speaker, Sir, severe drought conditions have developed in Uttar Pradesh which has caused a serious concern for the farmers. It is now more than three weeks since the monsoon was scheduled to arrive in the State, but there are no rains and the transformers of most of the tubewells are not working. The power supply is very erratic and even canal water is not available for irrigation. The Government of Uttar Pradesh has not taken any step so far to meet the drought condition. I would like to draw the attention of the Central Government towards the severe drought in the State and request them to take urgent steps in the matter and provide needed assistance to the State so that the farmers could get water from the tubewells and canals. (Interruptions).

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, just now Shri Khurana

has mentioned about an unknown disease. I want to draw the attention of the House to a known disease named Kala-Azar. This disease is not new in Bihar, it is there in the State since 1977. But of late, its incidence has increased to such proportions that it has claimed about 50,000 lives so far. When Shri Raj Narain was the Union Health Minister in 1977, assistance was sought by the State not only from the Central Government but also from the W.H.O. It was only after the assistance reached from the quarters that the disease could be controlled to some extent. The cost of one vial of injection needed for the treatment of this disease ranges between Rs. 450 to Rs. 500. Severity of this disease is so dreadful that once a family member catches it, the entire family falls prey to it and is wiped out. What I want to say is that it is beyond the means and resources of the State to meet this challenge and I feel, the Central Government too is proving to be incapable of rising to the occasion. Under the circumstances, Government should arrange spray on a large scale in collaboration with the W.H.O. and provide relief to the affected families. I have just returned after making an extensive tour of the affected area. The people have died in thousands and the epidemic continues to claim human lives. My constituency in particular including Samastipur, Darbhanga and Vaishali districts is severely affected where 3000 people are afflicted by this disease. I would request the Government to take it seriously and take steps to contain this epidemic soon by taking assistance from W.H.O.

12.26 hrs.

[English]

PAPERS LAID ON THE TABLE

Notification and Rules under Public liability Insurance Act, 1991

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (Shri Kamal Nath) : I beg to lay on the Table—

- (1) A copy of the Notification No. G.S.R. 253 (Hindi and English versions) published in Gazette of

India dated the 13th April, 1991 appointing the 1st April, 1991 as the date on which the Public Liability Insurance Act, 1991 shall come into force issued under sub-section (2) of section 1 of the said Act. (Placed in Library. See No. LT-29/91).

- (2) A copy of the Public Liability Insurance Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 330 (E) in Gazette of India dated the 15th May, 1991 under sub-section (3) of section 23 of the Public Liability Insurance Act, 1991 (Placed in Library. See No. LT-30/91).

12.27 hrs.

MATTERS UNDER RULE 377

[English]

(i) Need to provide Electronic or Automatic Exchange at Wani, Maharashtra.

SHRI UTTAMRAO DEORAO PATIL (Yavatmal) : In Yavatmal division of Telecommunication, there are continuous complaints of non-working of telephone lines at Wani and Yavatmal (Maharashtra). Wani Exchange is having outdated machinery. Telephone users have constantly been complaining about non-working of the telephones there.

It is requested that the exchange may be changed to Electronic Exchange immediately or exchange at Wani changed to automatic exchange.

(ii) Need to appoint a Vigilance Committee at division level to supervise the construction work on the spot in Tribal areas.

[Translation]

SHRI MANKURAM SODI (Bastar) : Mr. Speaker, Sir, I would like to draw the attention of the House to an important matter under Rule 377.

In the tribal Sub-Plan area various works like minor irrigation schemes, boring of handpumps, construction of wells,

buildings, roads, bridges which have been undertaken so far under various Five Year Plans are lying incomplete for years together. The ones which were completed are in a state of disrepair and are in bad shape. This has happened because of lack of proper on the spot monitoring and supervision. This has resulted in huge wasteful expenditure. On the one hand new construction work is going on in these areas whereas on the other hand incomplete projects and schemes are in ruins. This is because of poor quality building material that has been used in them. No action is taken when complaints are made.

Therefore, the Government should constitute a Vigilance Committee under a Commissioner at the division level for on the spot monitoring of the execution of works during the Eighth Five Year Plan. The Government should direct the State Governments to examine the technical points and take action against the guilty. This Committee should be vested with special power of conducting raids.

(iii) Need to include the construction of broad gauge railway line from Ahmedabad to Delhi via Abu Road-Falna-Rani in the next railway budget.

[English]

SHRI GUMAN MAL LODHA (Pali) : The construction of broad gauge railway line from Ahmedabad to Delhi via Abu Road, Falna, Rani is pending consideration of the Railway Ministry since last twenty-five years. The successive Railway Ministers under reasonable political pressure have diverted the funds and not allowed the railway line construction from Ahmedabad to Delhi to utilise the industrial and mineral resources of areas and facilities to the passengers coming from South and Bombay for having direct link and avoid the necessity of change at Ahmedabad from broad gauge to metre gauge. The Government may, therefore, consider to include this proposal in the next Railway Budget.

(iv) Need for early conversion of Delhi—Ahmedabad metre gauge line into broad gauge line.